

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.609
CAA-95/ND/2021

IN THE MATTER OF:

M/s. Jade E Services Pvt. Ltd. and
M/s. Flipkart Internet Pvt. Ltd.

...APPLICANT

Section

U/s 230-232 (2nd Motion)

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Ravi Sharma

For the RD

:Adv Aakash Sharma

For the IT Department

**:Mr. Sanjay Kumar and Ms. Easha, Standing
Counsels.**

ORDER

Due to paucity of time, matter is adjourned to **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)